## [18 August, 2004]

RAJYA SABHA

- \* The police should be dealt with for neglecting to inform the family of the patient about the state of unconsciousness. (The son has been reached about 3-4 hours after the death of his mother, for the corpse was completely cold when the son touched his dead mother).
- \* The police should handle women prisoners and specially patients, with gender sensitivity. There is no reason to disbelieve a prisoner when she is unconscious and pass it off or rudely ignore it by claiming that it is a natak i.e. feigning illness. We say this on the basis of what Baija and Jyoti have stated before us. Had the women constables acted swiftly, at the first sign of unconsciousness, and cared to call for an ambulance to transport the sick patient, they would have been entitled to praise.

## Use of Gelatine in making explosives

1502. SHRIMATI VANGA GEETHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether gelatine is being used mostly by the RW. Naxalites for preparation of explosives; and

(b) the action taken to monitor that the ban made w.e.f. 1st April, 2004 is effective?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) Instances have come to the notice of the Government about the use of gelatine in the preparation of explosives by naxal outfits.

(b) The Ministry of Commerce & Industry, the nodal Ministry in this regard, has informed the district authorities and the licence holders about the Notification prohibiting the sale, possession and use of Nitro-Glycerine based explosives w.e.f. 1 st April 2004.

## Police excesses in Kerala

1503. SHRI A. VIJAYA RAGHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an inquiry by the CBI has been sought for the alleged excesses that took place on October 5, 2003 at Killi, Kerala;

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